GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:1112
ANSWERED ON:17.07.2014
IRREGULARIITIES IN NATIONAL HIGHWAY PROJECTS
Rathwa Shri Ramsinh Patalyabhai

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the fact-finding committee appointed under the Director-General, Road Development on the irregularities committed by some companies in National Highway projects funded by World Bank has given their report to the Government;
- (b) if so, the details thereof and the action taken thereon;
- (c) the details of persons/companies against whom action has been taken by the Government with reference to the report of the aforesaid committee; and
- (d) if not, the reasons for the delay and the time-frame by which the Government would examine the report and take action against the guilty?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI KRISHANPAL GURJAR)

- (a) & (b) Yes Madam, the fact finding committee constituted under the guidance of the Director General (Road Development) & Special Secretary to ascertain the facts stated in the World bank report relating to alleged irregularities committed by some companies in World Bank funded Lucknow-Muzaffarpur National Highway Project (LMNHP) had submitted their report to enquiry committee in the Ministry. After investigation by enquiry committee in Ministry, National Highway Authority of India (NHAI) was asked to verify the consequences as per provisions of agreement with the contractors/supervision consultants.
- (c) & (d) While NHAI was proceeding with investigation, Central Bureau of Investigation (CBI) took over the case. CBI is investigating three contract packages (WB-09, WB-10 and WB-12) under World Bank funded Lucknow-Muzaffarpur National Highway Project (LMNHP) in the State of Bihar. CBI has registered 2 Preliminary Enquiries for investigation in this matter.